Shashank Manjari, Shrimati Singh, Dr. B. N.

Singh, Shri A. P.

Singh, Shri Y. D.

Solanki, Shri Trivedi, Shri U. M. Vijaya Raje, Shrimati Yashpal Singh, Shri

Demands for

Grants (General)

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan): My machine did not work. My vote is for "Ayes".

Mr. Speaker: Are there any others whose votes have not been recorded?

Shri Shiv Charan Mathur (Bhilwara): I am for 'Ayes'.

Dr. L. M. Singhvi: I was not able to vote. I am for "Noes".

Mr. Speaker: These statements will be recorded.

The result of the division is:

Ayes : 381; Noes: 27.

The motion is carried by a majoritv . . .

Shri Ranga: It is a shameful thing. Wait for 1967.

Mr. Speaker: I have not completed my announcement. Was it directed against me?

Shri Ranga: No, Sir.

Mr. Speaker: The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members pres.nt and voting. The Bill is passed.

The motion was adopted.

14.45 hrs.

SUPPLEMENTARY DEMANDS* FOR GRANTS (GENERAL), 1964-65

Mr. Speaker: Motion moved:

DEMAND No. 31-OTHER REVENUE Ex-PENDITURE OF THE MINISTRY OF FINANCE

"That a supplementary sum not exceeding Rs. 10,73,000 be granted to the President to defray the charges which will come in course of payment during the ending the 31st day of March, 1965, in respect of 'Other Revenue Expenditure of the Ministry of Finance'."

DEMAND No. 56-OTHER REVENUE Ex-PENDITURE OF THE MINISTRY HOME AFFAIRS

"That a supplementary sum not exceeding Rs. 4,90,000 be granted to the President to defray the charges which will come in course of payment during the vear ending the 31st day of March, 1965. in respect of 'Other Revenue Expenditure of the Ministry of Home Affairs'."

DEMAND No. 58-INDUSTRIES

"That a supplementary sum not exceeding Rs. 1,60,00,000 be granted to the President to defray the charges which will come in course of payment during the ending the 31st day of March, 1965, in respect of 'Industries'."

No. 85-COMMUNICATIONS DEMAND (INCLUDING NATIONAL HIGHWAYS)

"That a supplementary sum not exceeding Rs. 45,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of Communications (Including National Highways)'."

DEMAND No. 145-CAPITAL OUTLAY ON POSTS AND TELEGRAPHS (NOT MET FROM REVENUE)

"That a supplementary sum not exceeding Rs. 90,00,000 be granted to the President to defray the

^{*}Moved with the recommendation of the President.

charges which will come in course of payment during the ending the 31st day of March, 1965 in respect of 'Capital Outlay on Posts and Telegraphs (Not met from Revenue)'.'

Mr. Speaker: These Demands are now before the House

Does the hon. Minister want to say anything now on these Demands?

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): No, Sir, not necessary

Mr. Speaker: Is the Cut Motion being moved?

Shri Bade: I beg to move:

"That the demand for a Supplementary grant of a sum not exceeding Rs. 1,60,00,000 in respect of Industries be reduced by Rs. 100."

[Mismanagement in the Khadi and Village Industries Commission and subsidu on Ghani Oil. (1)].

Mr. Speaker: Again Ι request members that those who want to go away should do so quietly. The business of the House should not be disturbed. Shri Banerjee.

Shri S. M. Banerjee (Kanpur): Sir, I will confine myself to Demand Nos. 31, 56 and the last Demand No. 145. You remember that after the Finance Minister announced the formation of the Monopoly Commission, some of the members this side did not exactly object to that, but what we wanted to know from him was the fate of the Mahalanobis Committee's report. We were apprehensive of one thing that the Mahalanobis Committee's report might be referred to this Monopolies Commission. I would like to know from the Finance Minister whether Government have considered the report of the Mahalanobis Committee and whether they have accepted their report in toto. If not, what are the points or recommendations which they have not accepted?

Sir. it may be recalled that in 1954 or 1955 Justice Vivian Bose Commission was appointed to enquire into certain concerns of Dalmia-Jain. They took about 7 or 8 years to complete the report and that report gave a chance to the Government to go into the working of the various business houses. At the time of discussion, we, the members on this side, requested the Minister for Industry and the Minister for Finance to appoint similar Commissions or appoint inspectors to go into the activities of the various houses, whether it was Birla's Singhania's or others'. It is most unfortunate that instead of taking advantage of the report of the Mahalanobis Committee, again a Commission was appointed to know whether there is concentration of wealth or not and whether there is monopoly or not. It has been proved beyond doubt that there are certain houses in this country which are really controlling nearly 40 to 50 per cent of our wealth. There is no doubt in the minds of the Hon. Finance Minister or any member of the House that there is concentration and there is monopoly in the country.

Demands for

Another point which we referred to at the time of discussion was that a few eminent economists like Shri R. K. Hazari should be associated with, or nominated as members of the Commission. Why I mention the name of Shri Hazari is because he has submitted a report under instructions from the Planning Commission where he has surveyed some of the business houses. I think he has investigated into the activities of three or four business houses including Birla's. He has mentioned that Birla chain is a peculiar chain. That report unfortunately has not been published. It is a cyclostyled document. But the facts are there and I would request the Finance Minister to see that some investigation is done into the affairs of the Birla houses. They are strong enough to face and should not be afraid to face any inquiry.

[Shri S. M. Banerjee]

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When inspectors were appointed to investigate into the working and mismanagement of some of the Dalmia-Jain concerns, it was thought that inspectors would be appointed some of these houses also. But it was not done. After the submission of the report of the auditors of the Ruby and New Asiatic, it has become more clear to us that all is not well in the Birla house also.

I hope that the Monopolies Commission, after including some of the eminent economists or even Members of Parliament whose integrity is unquestionable will go into the affairs of the various houses. The Monopolies Commission has now started functioning. It has also invited members of this House and whosoever wishes to appear before this Commission. I sincerely welcome this move of this Commission and I only request 'the Hon. Finance Minister to kindly consider whether some more people like very eminent and prominent economists can be included in the Commission.

Demand No. 56 is for the working of the Vigilance Commission. After the submission of the Santhanam Committee report, the Vigilance Commission is going to become a lively organisation. I do not mind sanctioning this amount, whether it is Rs. 3 lakhs or Rs. 4 lakhs, for the working of this Commission. It is a good thing. As the present Prime Minister, at least up 'till today, Mr. Nanda, believes that he is likely to end corruption or at least minimise it within two years. I do not know from which date. Anyhow, I wish him all success. I wish this Commission a grand success. But what is happening is that senior officers will be given powers to judge the integrity of the junior officers. That is something horrible. I have some experience of the working of the defence organisation, the railways and public sector projects. If the senior officers are given unlimited and unchecked powers, they will go unchecked and they will steam-roll the junior officers. It will be impossible for the junior officers to function unless the activities of the senior officers. are checked.

Cases can be referred to the Vigilance Commission. I have a fit case in my possession-the case of the Bell Company also known as the telephone scandal. The question was many times in this House. The hon. Minister for Transport and Posts and Telegraphs with all his eloquence, could not convince this House that this agreement with Bell Company was justified and had no shady deal. My friend, Mr. Daji, perhaps wrote to you and he wanted to make a statement on this issue. I have in my possession material to prove that this deal is an absolutely shady deal. I do not want to impute any motive on our Law Minister or the Minister of Posts and Telegraphs. He did not know perhaps that one of the officers who is related to one of the Cabinet Ministers was responsible for the entire deal. He knew that any recommendation from him will enable the Cabinet to take a decision. The time at my disposal is very short and I would only say that this Bell Company deal should be referred to the Vigilance Commission.

Another case where I am not convinced, even though my respected friend, the Finance Minister, made a statement in this House, was the Sundaram deal about Singer sewingmachine parts. Our late lamented Prime Minister is supposed to have signed that licence. It passes my comprehension why a particular licence was sanctioned by the then Prime Minister. I have said in this House that this deal was not a straightforward deal. I would only request that these two glaring cases are fit to be referred to the Vigilance Commission and I hope Government will not shirk its responsibility in this regard. Sir, it is surprising that the conduct of a Deputy Minister was referred to the Attorney General, who is supposed to be a law officer working under a particular Minister. When that case is referred to the Attorney General, why should not these cases be referred to the Vigilance Commission? I hope these cases will be referred to the Vigilance Commission.

With these words, I wish both the Vigilance Commission and the Monopolies Commission all success. I would request the Finance Minister to kindly let the House know what is going to be the fate of the Mahalanobis Committee report. I hope it is not going to be shelved. I hope the recommendations of that committee would be translated into action. If that is done, I am sure good results will come out of it. With these words, I support the demands.

श्री सरजू पाण्डेय (रमड़ा) : श्रध्यक्ष महोदय, मैं डिमाण्ड नं० ५३ और ५८ के बारे में कुछ कहना चाहता हूं।

मांग नं० ४३ में ६२४० रु० की मांग की गई है। यह मांग इसलिये की गई है कि एक कर्मचारी के ऊपर जिसने टांसपोर्ट डिपार्टमेंट में गबन किया था, मुकदमा चलाया गया और वह निरपराध साबित हम्मा । उसके बाद उसने सरकार के ऊपर दावा किया और सरकार को उसको रूपया देना पडा । इस से तो मझे ऐसा जान पडता है कि या तो इस कर्मचारी के साथ ज्यादती हुई है या फिर इस तरह से जिसने रुपया गबन किया उसको ध्रदालत ने छोडा भौर राष्ट्र का ६२५० रु० उसको दिया जायेगा । इस तरह के बहुत सारे केसेज प्राते हैं मांगों के अन्दर और हर बार हाउस से गांट ली जाती है। इस तरह के जो केसेज होते हैं मुझे उस पर ऐतराज है। फिर इसमें लिखा गया है कि इस भ्रादमी ने गबन किया भीर गबन करने के बाद ग्रदालत में मुकदमा चलाया गया । श्रदालत में वह निरपराध साबित हम्रा । तो फिर ग्राप कर्मचारियों से यह जानने की कोशिश क्यों नहीं करते कि क्यों वे गलत मुकद्देमें चलाते हैं जिसमें वे अदालतों में निरपराघ घोषित होते हैं और हम लोगों से, इस सदन से, इस देश से गलत काम करा कर पैसा लिया जाता है।

श्री सिहसन सिह (गोरखपुर) : रुपया तो मौजूद है।

श्री सरज पाण्डेय : रुपया मौजद है ? श्राप नेते हैं। इस तरह से आप यहां पास कराते हैं भ्रौर टैक्सपेग्रर की जान खाते हैं। ऐक्च्य्रल घानी स्रौर कोल्ह का कहीं पता नहीं है। पतानहीं क्याक्याची जें बनाकर रखते हैं। उनसे किसी का फायदा भी नहीं होता। श्रभी तक जो रिबेट मिलता था वह भी खत्म हुआ। इस तरह से खादी और ग्रामोद्योग के नाम पर बड़ी भारी रकम का बेजा इस्तैमाल होता है जिस पर किसी का कन्ट्रोल नहीं है। सरकार से जो पैसा लिया जाता है वह श्राम तौर से एलेक्शनों में खर्च होता है या जो लोग उनकी मदद करते हैं और लोन सेंक्शन कराते हैं उनको दिलाया जाता है। इसलिये मैं सम-झता हूं कि खादी श्रौर ग्रामोद्योग के लिये जो पैसा दिया जा रहा है वह सोलह ग्राने बेकार है।

[श्री सरजू पाण्डेय]

ग्रब ग्राप विजिलेंस कमीशन की बात देखिये, जिसको केन्द्रीय सतर्कता ग्रायोग कहते हैं। यह बात सब को मालुम है कि इस देश में भ्रष्टाचार है, ग्रौर माननीय नन्दा जी ने तो कहा था कि ग्रगर दो वर्ष के ग्रन्दर भ्रष्टाचार खत्म नहीं हुन्ना तो वे खुद ही मिनिस्ट्री छोड़ देंगे । इस देश का हर समझदार म्रादमी बहुत दुखी है कि इस देश में हर क्षेत्र में भ्रष्टाचार फैला हुन्ना है । स्कूल, कालेज, अस्पताल, कचेहरी, हर जगह भ्रष्टाचार फैला हम्रा है, श्रौर श्राप जो भी श्रायोग मुकर्रर करते हैं उसमें चोरी के लिये रास्ता छोड देते हैं, जो कानन बनाते हैं उसमें ऐसा दरवाजा खला होता है जिसमें कि घुसखोरी ग्रौर चोरी का मौका रहे। विजिलेंस कमीशन बनाया गया, इस उम्मीद से कि वह भ्रष्टाचार की जांच करे। सबसे ज्यादा भ्रष्ट राज्य सरकारें हैं जहां पर कि पूरी ल्ट होती है । उत्तर प्रदेश में जो विजिलेंस कमीशन बनाया गया है उसमें पुलिस ने डी॰ ग्राई० जी० को रक्खा गया है। वह सब से भाष्ट डिपार्टमेंट है जिसके लिये एक जज ने लिखा था कि पुलिस ऐसे नंगों की फौज है कि उसमें किस को कपड़ा पहनाया जाये यह । समझ में नहीं त्राता । उत्तर प्रदेश की सरकार ने कहा कि जजमेंट से इसको निकाल दिया जाये, सुप्रीम कोर्ट तक में अपील की । ऐसे विभाग के ग्रिधिकारी पुलिस ने डी० ग्राई० जी० को उत्तर प्रदेश में उस कमीशन में रक्खा गया। मैं कहना चाहता हं कि ग्रगर कमीशन को स्वतन्त्रता बनाना हो तो बनाइये मेरी राय में कमीशन ऐसा बनना चाहिये जो डाइरेक्ट केसेज को डील करे। धगर वह सरकार के मातहत रहेगा तो लाजिमी तौर पर वही बावें वह कहेगा ग्रौर करेगा जो कि सरकार उससे चाहेगी।

15:00 hrs.

ग्राज हालत यह है कि सब जगह भ्रष्टा-

चार का गोलबाला है भौर लोग तो यह कहते हैं कि चाहे वह मिनिस्टर्स हों, मैम्बर्स हों, पुलिस के सिपाही हों, चपरासी हों प्रथवा कोई भी सरकारी पदाधिकारी हों, भ्रष्टा-चार से ग्रछते नहीं बचे हैं। हर जगह भ्रष्टा-चार मौजूद है। भ्रष्टाचार किस व्यापक रूप में फैला हुन्रा है इसका मुझे खद दिल्ली में जाती तजुर्बा है। मुझे एक ग्रादमी के लिए एफैंडैविट कराने की जरूरत हुई ग्रीर मैं उसके लिए मैं जिस्ट्रेट के कोर्ट में गया । मुझे वहां पर एक ग्रादमी ने कहा कि इस तरह से तो मजि-स्ट्रेट के दस्तखत ग्राप करा नहीं पायेंगे व्यर्थ में परेशान क्यों होते हैं ? मझे ग्राप दस रूपये लाइये, आप यहीं बाहर खडे रहिये और मैं भ्रभी पांच मिनट में मजिस्ट्रेट का दस्तखत कराये लाता हं स्रौर यकीन मानिये वह दस्तखुत करा कर ले भी ग्राया। ग्रब ग्रगर में जाता तो पहले तो वह मजिस्ट्रेट साहब कहते कि मैं ग्रापको ही नहीं जानता कि आप मैम्बर हैं स्रौर मुझे उनको पहचनवाने के लिए सब्त पेश करना होता और दो आदमी उनके सामने इसके लिए ग्रीर ले जाने पडते । कहने का मतलब मेरा यह है कि भ्रष्टाचार इस क़दर हर एक क्षेत्र में फैला हमा है। केन्द्रीय सहकंता मायोग (सेंट्रल विजिलेंस कमीशन) की स्थापना का मैं स्वागत करता हं भीर उसके लिए जितना भी रुपया खर्च किया जाय वह उचित ही है। लेकिन सबसे बड़ी बात इस सम्बन्घ में विचार करने की यह है कि राज्य सरकारें प्राविशियल श्राटोनमी के नाम पर केन्द्रीय सरकार भौर इस सतर्कता ग्रायोग को व्यर्थ बना देंगी। यह राज्य सरकारें भ्राज लूट का ग्रखाड़ा बनी हुई हैं श्रौर उनके ऊपर कोई कण्ट्रोल नहीं होगा। ग्रभी जो रिपोर्टे मिली हैं उनके ग्रनु-सार बहुत सी राज्य सरकारों ने इसे माना भी नहीं है भौर जिस किसी ने माना भी है उन्होंने ऐसे कमीशनों की नियुक्ति की है जो कि सही मायनों में कोई चीज नहीं देखेंगे। होगा यह कि वह जिन केसेज को चाहेंगे उन

को विजिलेंस कमीशन को सोरेंगे गार जिनको नहीं देना चाहेंगे उनको वह नहीं मौपेंगे।

श्री बनर्जी ने इस विजिलेंस कमीशन के बारे में ठीक ही कहा है। मैं चहता ह कि यह कमीशन एक स्वतन्त्र बीडी हो ग्रीर यह एक्जीक्यटिव के ग्रसर में बिल्कूल न हो ताकि वह बिल्कुल निव्यक्ष होकर भ्रष्टाचार म्रादि के केसेज में जांच पड़ताल ग्रादि करे। उस कमीशन के कर्नचारी भी स्वतन्त्र रूप से भरती किये जायं ग्रीर वे होम डिपार्टमेंट ने मातहत मिनिस्टर्स द्वारा बहुत से काम गलत तौर पर कर लिखे जाते हैं भीर पब्लिक इंटरैस्ट की श्राड लेकर वे साफ बच जाते हैं। दरग्रसल पब्लिक इंटरैस्ट का अर्थ क्या है यह ही समझ में नहीं ग्राता है। मालम यह पडता है कि पब्लिक इंटरैस्ट का मतलब पब्लिक की इंट-रैस्ट से न होकर सरकार का इंटरैस्ट है। इसमें यह नहीं दिया गया है कि भ्रष्टाचार के जितने नेसेज पकडे जायेंगे, मन्त्रियों पर जो चार्जेज हैं उनकी जांच कौन करेगा ? इसमें कोई उसकी व्यवस्था नहीं है। विजिलेंस कमीशन को बनाने के लिए ग्रांट देने में मुझे कोई ऐत-राज नहीं है लेकिन उस कमीशन के ग्रधिकारों को स्रौर ज्यादा बढाया जाना चाहिए।

इसी तरीके से मांग संख्या मह से बारे में मुझे यह कहना है कि इसमें सरकार ने गनत ढंग से जमीन को ऐश्वायर किया । ग्रदालत में जब उसके खिलाफ़ दावा दायर किया गया तो ७५०० रुपये ठेकेदार को दे दिये गये । इस तरह से यह जो सरकारी ग्रधिकारी गलत काम करते हैं उनसे किमी ने इसकी कैंफियत नहीं तलब की कि ग्राखिर यह जो इतना रुपया खुर्च करना पड़ा उसकी जिम्मेदारी उन पर क्यों न डाली जाय ? फुर्ज कीजिये हमारे यहां उत्तर प्रदेश में एक मामूली लेखपाल जमीन का रेकार्ड करने वाला है । कानून है कि बेवाओं की ग्राराजी पर कोई ग्रादमी मालि-काना हक हासिल नहीं कर सकता है लेकिन हासिल कर लेते हैं । ग्रौर कहते हैं कि तुम प्रदालत में जाकर यह साबित करों ग्रांर तय करों कि तुम बेवा हो या नहीं। होता यह है कि जिस मंद्रा से कानन बनाया गया वह मंद्रा को मालूम करना चाहिए कि यह गलत काम क्यों होते हैं, मुकदमे चलवाते हैं. खुड़वाने हैं ग्रीर फिर सरकार से मुग्नाविज्ञा दिलवाते हैं भीर मजा यह कि उनसे ऊरर इस तरह से मजत काम करने से कारण कोई बार या जिम्मेदारी नहीं ग्राती। इस तरह की बातों की खानबीन करनी चाहिए भीर देखना चाहिए कि इस तरह से देश का पैसा बर्बाद न हो ग्रीर जो भी पैसा दिया जाय उसका ठीक, ठीक इस्तैमाल हो।

Shri P. K. Deo (Kalahandi): Speaker, Sir, I would like to confine my observations to Demand No and 56. Demand No. 56 envisages the appointment of a Central Vigilance Commission. The previous speaker brought to the notice of the House some instances in the law court cases of bribery where probably it was a compelling necessity due to the rise in prices and the meagre pay that they are getting in the services to accept some small illegal gratifications. But those who are highly placed in society, the big shots in administration, they are also subject to charges of corruption. It is high time that these corruption charges are looked into and rooted out from that strata of society and administration.

In this connection, I would like to congratulate the Santhanam Committee for the various recommendations they have made, as also my colleague, Shri Harish Chandra Mathur, who headed the Rajasthan Administrative Reforms Committee. The Rajasthan Administrative Reforms Committee made a recommendation that it is now high time that we have a Central Vigilance Commission. It is a correct step. But I find that the proposal is to have the Central Vigilance Commission like that of the Union Public Service Commission; that means, most probably the Commission would be

[Shri P. K. Deo]

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directly under the charge of the Home Ministry. We are not very happy about it. We expected that it would be a completely independent body. Scandinavian like the Ombudsman. The Scandinavian Ombudsman is appointed directly by the President and he is an officer of Parliament, responsible to Parliament for his conduct. Similarly, we expected that the Central Vigilance Commissioner, instead of being directly under the charge of the Home Ministry, would be an officer under Parliament. Now his association with Parliament is only submitting a report to the House at the end of the year, which may be discussed That is all. For all practical purposes, he would be directly under the Home Ministry. That is not happy thing. I submit that he should be absolutely insulated against official or executive pressure and he should have an independent say in the matters referred to him.

Then I come to the Monopoly Enquiry Commission. In this regard, I beg to submit that if you go through the various terms of reference of the Commission you will find that it is incomplete. It is envisaged that the Commission will make enquiries into certain matters connected with the concentration of economic power in private hands and the prevalence of monopolist practices. But it completely eliminates from its scope making enquiries about the various State monopolies. We are against all sorts of monopolies, whether in private hands or in the hands of the State.

Many a time discussions have taken place in the House how there has been bungling in our various public sector undertakings, how in the case of caustic soda, STC procured it for Rs. 440 and sold it to the consumer at Rs. 760. We all know that excessive profiteering is being resorted to even by State enterprises like STC, so far as distribution to the consumers is concerned. We all know how on a colossal investment of nearly Rs. 1,200

crores in Public Sector undertakings there is hardly any dividend worth the name. If it had been in private hands, those who are in charge of this business would have been completely out of business because the shareholders would not have tolerated this. Now, because the tax-payer has no say in the management of these public undertakings, all these bunglings have been taking place.

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Grants (General)

We thought all these things would be included in the scope of the Commission. But, unfortunately, it not been done. It is a good thing that Parliament has appointed a Committee for Public Undertakings. am sure it will go into this aspect of the question. At the same time, I beg to submit that so long as there are licences, permits and quotas there will be monopolists and since are trying to curb free trade they will have to patronise some of their favourites. And, Sir, even India has become independent there has been no necessity for perpetuating a licence-permit-quota-rai it is being intentionally done, cause money-bags are wanted for the purpose of having election and party in power is in need of them. So, in spite of high professions that they are against monopoly, they are themselves perpetuating the monopoly system in this country.

In this regard, I would like to quote from no less a person than Shri Naba Krushna Choudhury, who was Chief Minister in my State. In my State Kendu Leaves Monopoly has become a regular racket. The beedi-leaf is mostly on the tenants' holding the tenants are completely denied the right to sell the beedi-leaf in the free market. The right of collection and the right of trade has been given to certain monopolists who are the favourites of Government. Shri Naba Krushna Choudhury says as follows narrating his own experience in connection with fund collection in Mr. Choudhury points out Orissa.

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how the kendu leaf contractors of the State used to pay only Rs. 30 lakhs as Government revenue in view of their contribution of Rs. 12 to Rs. 13 lakhs a year to the Congress chest. So in spite of professions that they want to do away with the monopoly system this thing goes on, and Government should be bold enough to see that they really do away with it, and the Commission, I think, will have enough guts to recommend to the Government that monopoly system of every sort, whether it is in private or in the State sector should be done away with.

श्री बड़े (खारगोन): माननीय ग्रध्यक्ष महोदय. मैंने सप्लीमेंटरी डिमांड्ज पर कुछ कट-मोंगन्ज दिये हैं, लेकिन उन पर ग्रपने विचार प्रकट करने में पहले मैं डिमांड नं• ५६ के बारे में कुछ गब्द कहना चाहता हूं।

इस डिमांड में श्री सन्तानम के सभा-पतित्व में नियुक्त सेंट्रल वि जेलेंस कमीशन के लिए ४,६०,००० रुपये की मांग की गई है। मेरी शुभ-कामनायें इस कमीशन के साथ हैं और यदि यह कमीशन करण्यान को दूर करने में सफन हो जाये, तो मुझे काफी प्रसन्नता होगी। श्री नन्दा ने कहा है कि वह दो साल के श्रन्दर करण्यान को दूर कर देंगे। लेकिन में ने देखा है कि पूरे हिन्दुस्तान में नीचे से ऊगर तक इतना करण्यान हो गया है कि मन्तानम् कमीशन जो क्या, यदि ईश्वर का भी कोई कमीशन श्राये, तो भी यह करण्यान बन्द नहीं होने वाला है।

जहां भी में जाता हूं, लोग कहते हैं कि टिप मनी, स्पीड मनी और हश मनी देना करण्यान नहीं है । अगर अग किसी होटल में जा कर चाय पीते हैं और बैरे की प्लैट में दो आने रख देते हैं, तो वह करण्यान नहीं समझी जाती है । अगर आप क्यू में खड़े हैं और जल्दी जाने के लिए या अपना काम जल्दी कराने के लिए किसी कर्मचारी को एक रुपया दे देते हैं और जल्दी काम करा लेते हैं तो वह स्पीड मनी समझा जाता है और वह भी करण्दान नहीं है। सन्तानम् कमेटी ने भी स्पीड मनी का जिक किया है। इसी प्रकार ग्रगर किसी स्कैंडल को हश करने के लिए ग्राप ने किसी को पैमा दे दिया, तो वह भी करण्दान नहीं है, क्योंकि उस से जजमेंट बदलती नहीं है। यह हो गया है बहुत से कर्मचारियों का स्टेन्डर्ड ।

इस प्रकार सारे देश में नीचे से ले कर ऊपर तक करण्यान शुरू हो गया है । उस का कारण यह है कि लोगों की भावश्यकतायें बढ़ रही हैं, लेकिन महंगाई बढ़ने के कारण वे आवश्यकतायें पूरी नहीं होती हैं । जो पगार आज-कल लोगों को मिलती है, उस से उन का निर्वाह नहीं होता है । इसलिए चारों तरफ करण्यान फैल रही है ।

जहां तक इस कमीशन को नियक्त कर के उप पर चार लाख रुपये खर्च करने का प्रश्न है, मैं ग्राप को एक कहानी सुनाना चाहता हूं। एक सेठ को शक हुन्ना कि उत्स का नौकर उस के दूध में पानी मिलाता है श्रीर उस ने उस का पता लगाने के लिए एक इंस्पैक्टर नियक्त किया । उस इंस्पैक्टर ने नौकर से इस बारे में पूछा, तो नौकर ने कहा कि मैं सेठ जी को तीन पाव दूध देता हं ग्रीर एक पाव पानी देता हं। उस ने इंस्पैक्टर को कहा कि शुरू से ऐसा हो रहा है, इसलिए में अप के लिए भी एक पाव दूध रख लेता हुं ग्रीर सेठ जी को आर्थ सेर दूध में ग्राध सेर पानी मिला कर दे दूंगा। इस का परिणाम यह हुन्ना कि उस इंस्पैक्टर को पाव भर दुध मिलने लगा ग्रीर सेठ जी को एक पाव ने बजाये ग्रांघ सेर पानी मिला हुन्ना दूध मिलने लगा। जब सेठ जी ने एक ग्रोर इंस्पैक्टर के ऊपर इन्स्पैक्टर निथ्क्त किया, तो उन को तीन पाव पानी भौर एक पाव दूध मिलने लगा भौर भाखिर में उन को खाली पानी ही मिलने लगा। मैं

[श्रीबड़े]

समझता हूं कि सन्तानम् कमेटी की शिकारसों की भी यही अवस्था होने वाली है। इस से कुछ नहीं होने वाला है। आव-श्यकता इस बात की है कि यह देखा जाये कि दरअस्ल करफान का बेसिस क्या है।

इसी प्रकार मध्य प्रदेश के बीफ मिनिस्टर साहब ने भी यह घोषणा की है कि वह करप्शन को दूर करेंगे, नहीं तो गद्दी छोड़ देंगे । यह बहुत अच्छा है । अगर उन्होंने करप्शन दूर कर दी, तब भी अच्छा है और गद्दी छोड़ दी, तब भी अच्छा है । इस प्रकार के नारों से कुछ नहीं होने वाला है । सरकार बीजीलेन्स कमेटी पर करीब चार लाख रुपया खर्च करने जा रही है । मैं समझता हूं कि अगर वह जी जान से बाम करेगी, तो करप्शन दूर हो जायेगा ।

मैंने डिमांड नम्बर ४ पर एक कट-मोशन दिया है। इस डिमांड में खादी ग्रार ग्रामोद्योग कमीशन के लिए १,६०,००,००० रुपये की मांग की गई है। पब्लिक एक।उटस कमेटी का एक मेम्बर होने के कारण मैंने देखा है कि इस कमीशन में बहत ग्रंबेर-गर्दी है भीर उस का कोई हिसाब नहीं मिलता है। जब हम ने उस के प्रतिनिधियों से पूछा कि यटिलाइजेशन सर्टिफीकेट क्यों नहीं आते हैं, तो उन्होंने कहा कि हमने इस ने लिए एक माफ़िसर नियक्त किया है। लेकिन उस अक्षिसर को दसरा काम दे दिया गया है। इसलिए युटिलाइजेशन सर्टिफिकेट प्राप्त नहीं होते हैं ग्रीर हिसाब नहीं मालूम होता है । इस कमीशन पर जनता की गाढ़ी कमाई का पैसा खर्च हो रहा है। इसलिए वित्त मंत्री को उस्का हिसाब देखना चाहिये। लोग कहते हैं कि खादी का अर्थ है, "खाओ और खाद तैयार करो"।

घानी ग्रायल का मामला भी बड़ा विचित्र है। इस को जल्दी से जल्दी बंद करना चाहिये। मिल के ग्रायल कः घानी का ग्रायल कह कर बेचा जाता है। मैं कहना चाहता हूँ कि जवाहरलाल नेहरू का युग मणं नरी का युग है। जब हम मणी नरी तैयार करते हैं, तो फिर महातमा जं के खादा ग्रार घानी ग्रायल की क्या जरुरत है? यह रुपया व्ययं ख़बं किया जा रहा है। पब्लिक एकाउंट्स कमेटों (१९६३–६४) ने ग्रापता ३६वीं रिपोर्ट में पेज ६ एर बहुत मुन्दर लिखा है:

"The Committee of 1959-60 pointed out that if the funds earmarked in pursuance of the policy of development of traditional Khadi were to be well-spent, the financial procedure to be followed by Commission needed tightening up. The Committee hoped that the Commission would address itself to this matter. The Committee were formed by the Ministry of Commerce and Industry in a note dated 13th October, 1960 that Financial Regulations of the Commission were expected to be finalised shortly. The Committee therefore desired to know whether the Financial Regulations had since been finalised by the Commission. The Ministry of Industry have now stated in a note that the Financial Regulations have not yet been finalised by the Commission. In extenuation of the delay, it has been urged that the preparation of the regulations required the services of a suitable officer with considerable perience and knowledge of Government accounting, rules and procedure. The Officer, having been appointed, could not complete the work as he had to be given certain other assignments, which could not be attended to in addition. He was appointed full time in August, 1961 only. As the Commission's activities covered a wide field, the officer had to discuss the actual working of the different sections and of the trading schemes with a large number of officers and visit a number of trading and production centres for collection of the requisite material." लेकिन कमीश्रन के फ़िनांशल रेगुलेशन्ज को फ़ाइनलाइज नहीं किया गया है।

जब बिल मंत्री महोदय इस कर्म। अन के लिए डिमांड को पालियामेंट से मंजूर करा रहे हैं, तो उन को चाहिए कि खादी और ग्रामोद्योग कर्माशन में इस अन्धेरगर्दी को ख़रम किया जाये। हम देखते हैं कि कांग्रेस के डिफ़्रांटिड लोगों को इस कमीशन में जगह दे दो जाती है। अगर कोई व्यक्ति स्यूनि-सपैलिटी के इलैक्शन में हार गया है, उस को खाने को नहीं मिलता है, नौकर्रा नहीं मिलती है, तो उस को खादी और ग्रामोद्योग कर्माशन में लगा दिया जाता है। यह कमीशन एक प्रकार से कांग्रेस के लिये अनाथालय हो गया है। इसलिए बित्त मंत्री को इस तरफ़ ज़कर ध्यान देना चाहिये।

नेशनल हाईवेज के बारे में भी मैंने एक कट-मोशन दिया है। मेरी कांस्टीटयएंसी में ग्रागरा-बम्बई रोड है, जिस को एन० एच० ३ कहते हैं। उस रोड पर खलघात के स्थान पर नर्मदा नदी परकोई बड़ा पूल नहीं है। एक छोटा सा रपट (काजवे) है, जहां बरसात के दिनों में ग्राठ माठ, दस दस रोज तक दैफ़िक बन्द रहता है ---नार्थ का दैफ़िक नार्थ में रहता है और साउथ का टैंकिक साउथ में रहता है। मैं ने दो तीन बार यह बिनती की है कि खलघाट पर एक ब्रिज बनाया जाये। वह ब्रिज कब बनाया जायेगा, यह ईश्वर जाने । लेकिन मैं चाहता हं कि जो नये प्राइम मिनिस्टर ग्राने वाले हैं, उन से अगर कोई शिलान्यास कराना हो, तो यह एक बड़ा ग्रन्छ। मौका है। उन से खलघाट स्थान पर इस का शिलान्यास करा वेः यह ब्रिज जल्दः बना दिया जाये । मैं समझता हं कि इस हाईवे का काम भी जल्दी हो जाय तो बहुत अच्छा होगा ।

ग्राबिट्रेटर्ज की जो नियुक्ति होती है उसके बारे में पब्लिक एकाउंट्स कमेटी ने बहुत स्ट्रिक चर्ज पास किये हैं। यह देखा गया है कि जिस जिस केस में आबिट्रेट जें नियुक्त होते हैं, वह वह केस हमारे विरुद्ध जाता है। इस में भी आबिट्रेट जें के बारे में तथा जो फैसले उन के द्वारा दिये गये हैं, कुछ लिखा हुआ है। पेज १५ पर

डा॰ मा॰ श्री॰ ग्रणे (नागपुर) : कौन इन को नियुक्त क्रता है ?

श्री बड़े : गवर्नमेंट करती है ।

डा० मा० श्री० ग्रणे : किस के विरुद्धे ये फैसला देते हैं ?

श्री बड़े : गवर्नमेंट के विरुद्ध फैसला प्र देते हैं।

पेज १५ पर इन सर्लामेंट्री डिमांड्ज के लिखा हुग्रा है :

"The claims of a contractor for certain payments in connection with the construction of a road in a Union Territory were not accepted by Government. As disputes arose on the interpretation of the terms of the contract, the matter was referred to arbitration and the Arbitrator gave his Award in favour of the contractor necessitating payment of a sum of Rs. 7.571 to him."

पेज १६ पर भी लिखा हुआ है:

"The increase was mainly due to the fact that many sectors of the National Highways had to be improved to bring them upto the requisite standard and larger expenditure had also to be incurred on their maintenance to meet the needs of growing traffic."

As it was too late, the Supplementary Grant is demanded. Further,—

"The matter was referred to arbitration and the Arbitrator gave his award in favour of the contractor as a result of which Rs. 2,293 became payable to him."

[श्री बड़े]

पेज १६ पर भी बहाहै:

"The contractor claimed that the recovery was illegal and unjustified. The case was referred to arbitration and the Arbitrator gave his award that the claim of the contractor was partially justified and that the recovery should be limited to Rs. 12,931 only."

मैं वित्त मंत्रों जी से पूछना चाहता हूं कि जब जब कोई मैंटर श्राबिट्रेटर्ज को सौंपा गथा तब तब क्या वजह है कि उनका फैसला हमारे विरुद्ध गया । इसके बारे में पी० ए० सी॰ की र६वीं रिपोर्ट में जो १६६३—६४ की है, पेज १३२ पर बहुत मुन्दर शब्दों में लिखा हुआ है, इसका बहुत मुन्दर विश्लेषण किया गया है। उस में यह कहा गया है:

Reasons for inordinate delay in issue of award by arbitrators.

It will be appreciated that after the arbitrators have been appointed and have entered on the reference Government have little control over their deliberations and are in no position to guide the progress of the cases. The arbitrators umpires are their own masters and they fix the hearings as it suits their convenience. The arbitrators have to deal with quite a large number of cases. Again, these cases cannot summarily be disposed of but have to be given a full dress trial in conformity with the provisions of the law. The case has to pass through several stages e.g. filing of pleadings, documents, interrogatories examination of witness etc."

जो म्राबिट्रेट में हैं वे उपस्थित भी नहीं रहते हैं, हाजिर भी नहीं रहते हैं जिसका नतीजा यह होता है कि जो केसिचे हैं वे पेंडिंग में पड़ते जाते हैं। मैंने पींठ एठ सीठ में एक केस देखा था जिस में ला डिपार्टमेंट का जो निर्णय था वह हमारो फेतर में था लेकिन वही जब केस माबिट्रेट के पास गया तो जो निर्णय था वह हमारे खिलाफ था। क्यों उसको उसके पास भेजने को प्रावण्यकता पड़ गई यह बात समझ में नहीं ब्राई । प्रत्येक केस जो ब्राब्ट्रिटर को रेफर किया गया वह हमारे विरुद्ध गया । इस सम्बन्ध में मैं ब्राप का ध्यान पां० ए० सी० को पिपोर्ट के पेज १३२ की ब्रोर ब्राक्कित करता हूं ब्रीर कहना चाहता हूं कि ब्राब्ट्रिटर्ज को ज्यू डिशरी में से नियुक्त किया जाय ताकि कम से कम न्याय तो मिले । ब्रब्ध यह होता है कि एक तो कांट्रेक्टर का ब्राब्ट्रिटर उस में रहता है ब्रीर एक गवर्नमेंट का रहता है

अध्यक्ष महोदय : ग्रव ग्राप खत्म करें।

श्री बड़े: मैं एक मिनट में खत्म कर रहा हूं।

आबिट्रेटर्ज के फैसलों को श्रमल में लाने के लिये जो मांग पेश की गई है उस के संबंध में मैं यह कहना चाहता हूं कि आप देखें कि पूर्ण त्याद मिलता है या नहीं मिलता है, क्या इस में कुछ गड़बड़ं। तो नहीं हो जाती है या कुछ फेबिटिट्म तो नहीं होता है ! यह जो लास गबनंमैंट को उठाना पड़ता है, इस कं। और आप का ध्यान जाता चाहिये ।

ग्रन्त में मैं फिर में कहना चाहता हूं कि नबंदा पर बिज जो श्रागरा बम्बई हाईबे है, खलघाट ग्राम के पास पुल बांधे जाने की बहुत सख्त जरूरत है। इस के ग्रभाव में जो ट्रैफिक है वह ग्राठ ग्राठ ग्रौर दस दस दिन तक रका रहता है।

Shri Hari Vishnu Kamath (Hoshan-gabad): Mr. Speaker, I shall be very brief in certain comments that I propose to offer with regard to the various Demands that have been made today.

Before I proceed to the comments as such on the Demands, I would like to point out certain rather careless drafting errors which could have been avoided if more attention had been paid to the drafting of the explanatory notes given here. In some cases the Demand has been referred to as the Supplementary Grant and in some cases it has been referred to as the Supplementary Appropriation itself. It is said, "if the appropriation is sanctioned". I do not know what is meant by "if the appropriation is sanctioned". This is very unfortunate and they should pay more attention to drafting and the explanatory notes.

Then, I find a curious anomaly here. With regard to the Finance Commission, Annexure I shows that only a Secretary is being provided, while for the other commissions that find a place in these Demands. Monopolies Commission and the Central Vigilance Commission, a. Secretary is being provided. I do not know whether the Chairman of the Commission himself will be satisfied with a Joint Secretary or whether the Government is making some sort of a discrimination with regard to this Finance Commission. An explanation is called for as to why he is not provided with a Secretary while the other commissions are provided with Secretary.

I now come to the head and front of my criticism with regard to the Demand on account of the Central Vigilance Commission. This is a commission which has been constituted after considerable and intensive national demand for checking and eliminating corruption in the country which has become endemic in our public life and in the administration. The Central Government ultimately decided. on receipt and consideration of first part of the Santhanam Committee's Report, to constitute this commission, and the first incumbent the office of Chairman of the Commission was appointed a couple of months ago, three months ago, I believe. At that time a question was raised, early in February, I believe, if my memory 770(Ai)LSD-9.

does not betray me, and later on during the Budget Demands it was reiterated with regard to, if I may use the word, the antecedents of the first Chairman of the Commission. I gladly concede that the Chairman is a well-intentioned man. As a man he may be impeachable and unimpeachable. As a man he may be even pious and God-fearing; but there have been reports in the press as well as reports which I heard on the spot from reliable source when I was in Bangalore in January last that the present Chairman of the Commission, while he was a Judge of the Mysore High Court and later for some months the Chief Justice of the Mysore High Court, heard final arguments number of cases-some say, it was 40; some say, it was 20; others say, it was 60: anyway, there were at least a score of cases in which he heard final arguments-and reserved them for judgment and left Mysore in hot haste when he was appointed Chairman of the Commission without delivering judgment, so much so that all those cases—whether they 20, 30 or 40, that does not matterhad to be heard de novo. You can imagine-you have been a judge yourself-to what inconvenience and much needless avoidable expenditure the litigants and their counsels must have been put. It has been very well said that delay is a fruitful source of corruption, and rightly so it has been said. We do hope that the Chairman will not pursue or follow those ways which he, unfortunately, gave dence of.

Shri T. T. Krishnamachari: May I say, Sir, serious allegations are being made against a very respectable person occupying a high position? May I explain the position? The person, in question, was the Chief Justice and all of a sudden he was appointed as the Governor. So, whatever he had done had to be left at that stage. As Governor, he could not complete all those cases. As soon as he ceased to be Governor, he had to retire. So, the circumstances under which certain cases which were heard by him

[Shri T. T. Krishnamachari]

Supplementary

were left pending were beyond his control. I think it is extremely unfair for the hon. Members of House to make allegations of this sort without going into the matters concerning those allegations. It very clear that if a person becomes a Governor, he cannot function as a Judge of the High Court and cannot dispose of the cases. After assuming charge of Chief Justice, he had not enough time to dispose of the cases. These are the facts. These were the circumstances over which the person himself had no control. He should not be very lightly referred to as if the person himself has been guilty of any impropriety which he was not.

Mr. Speaker: I would not have allowed any references to this particular gentleman. But because it had already been raised here and no satisfactory answer came, I kept silent. Otherwise, ordinarily I do not allow mention of a particular individual's name. That question had already come up. That had been raised once or twice but no answer came on behalf of the Government. That is why I kept silent.

Shri Bade: A question was asked on this in the House.

Mr. Speaker: Yes; I remember it.

Shri Hari Vishnu Kamath: I submit in all humuility that the answer rather bald as it is, that has come from the Minister is somewhat unsatisfactory. We would like to have the dates on which he was appointed as a Judge, on which date he was appointed as the Chief Justice of Mysore State and on which he was appointed as Governor, and the cases which were left pending and from what date. I think the Government should provide that information, if not today......

Shri T. T. Krishnamachari: May I submit that the charges made of this nature have no relevance on the particular subject on hand? Now, my

hon, friend wants to make an inquiry.....

Demands for

Grants (General)

Shri Hari Vishnu Kamath: Yes; certainly.

Shri T. T. Krishnamachari: Government protests against any attempt of the hon. Member making any inquiry against a person over whom the House has no control whatever.

Shri Hari Vishnu Kamath: This is a matter of inquiry—on which date he was appointed......

Mr. Speaker: Now, he has referred to all that....

Shri Hari Vishnu Kamath: I want your ruling and your guidance on this.

Mr. Speaker: He was only referring to it, as he has already done, that the man appointed had certain antecedents and certain reputations and that he had not disposed of the cases and all that. That was all he could say. He has said it already.

Shri Hari Vishnu Kamath: This i_S not the way to dispose of the matter unless and until.....

Mr. Speaker: Then, he can raise it in some other form, not under the Supplementary Grants.

Shri Hari Vishnu Kamath: That is all right. I give notice that I will raise it again. That is all.

 M_{Γ} . Speaker: He can raise it at any time.

Shri Hari Vishnu Kamath: Then, I come to another aspect of the Central Vigilance Commission and that is the ancillary bodies that have been set up in the States and also, as far as I am aware in some States, at the district level also in pursuance of the scheme as a whole. I am basing my comments from the knowledge of my own State, Madhya Pradesh. I have

nothing to say against the Chairman of the State Vigilance Commission. He was a Judge of the Madhya Pradesh High Court and he seems to be a competent Chairman. But the Committees which have been constituted at district level as a sort of ancillary bodies to the State Vigilance Commission are, if I may say so with all respect, a mere farce and a mockery. In my own constituency.....

Mr. Speaker: States have appointed them?

Shri Hari Vishnu Kamath: There is the Madhya Pradesh Gazette Notification.

Mr. Speaker: So, States have appointed them. We should not take it up here.

Shri Hari Vishuu Kamath: This is a part of the whole scheme. I am just mentioning this in passing.....

Mr. Speaker: The amounts which we are going to sanction do not cover the salaries or the amounts to be spent by the States. These Supplementary Grants which the House is asked to sanction do not cover the salaries or the amounts that are to be spent by the States.

Shri Hari Vishnu Kamath: I am not talking about the salaries.

Mr. Speaker: The appointment is made by the State and the payment is to be made by the State. We cannot just discuss those appointments here under these Supplementary Grants.

Shri Hari Vishnu Kamath: Pardon me, Sir. I am not discussing the salaries of those persons and all that. I am discussing the scheme as a whole as it is envisaged. This is the first time that it has come before the House. In the last Budget session we did not have the scheme before us.

Mr. Speaker: That might be taken up in any other form. My request

was that under the Supplementary Grants, it will not be possible to discuss those things particularly that had been done by the States.

Shri Hari Vishnu Kamath: May I submit, if this had come before the House during the Budget demands, I suppose, you would have allowed a full discussion? But unfortunately it did not come before us. I would have discussed the entire scheme and I am confident that, knowing you so well as I do, you would not have objected to that. I will be very brief.

The district committees are, or less, post offices. The Collector of the district is supposed to place all the matters before the members of the committee in which are included MPs MLAs of that district and some He places before non-officials too. this committee all the complaints that he has received from various quarters but mind you, not the complaints regarding corruption. He places before them complaints about delays, the harassment, etc. here and there but not the complaints regarding corruption which are kept sort of an exclusive preserve. They do not come before the Committee. The powers conferred on the committee only ensure that the complaints are placed before the committee for information and they are forwarded to various authorities for and the committee is not supposed to know even what action has been taken. I submit it is better not to have such committees at all and let the MPs and MLAs and other nonofficials who have not much time at their disposal to utilise their time to better advantage than to serve such a farce and a mockery of these district committees.

One word I would like to say about the actual status of the Central Vigilance Commission. In this explanatory note that is appended to this demand it is stated:

"In the discharge of its functions, the Commission will be independent of Government in the

[Shri Hari Vishnu Kamath] same manner as the U.P.S.C. but for administrative purposes it will remain attached to the Ministry of Home Affairs."

I hope this will work, but I am not This is rather vague—the phrase 'administrative purposes'. is said that for 'administrative purposes' it will remain an appendage to the Ministry of Home Affairs. I think this position is rather anomalous for a body like the Central Vigilance Commission which is to discharge very onerous and responsible tions. I believe that the Election Commission, for instance, is quite an independent Commission. It is not said anywhere that the Election Commission will for administrative purposes remain attached to the Law Ministry. I do not know whether that is the position. I believe that this formula is not very satisfactory that for administrative purposes will remain a mere appendage or a tail of the Ministry of Home Affairs. I submit that this position should be clarified and the anomaly should be resolved.

One last word and I have done. The Santhanam Committee has submitted report. The Central Vigilance Commission was born out the recommendations of its ad interim report the first report, and now the final report is before the House and before the country. There has been some dilatoriness with regard to the consideration of the very vital recommendations which may, if accepted, purify our public life and administration; but if rejected, the country, I am afraid, will get bogged down in the morass of corruption irremediably. I hope that we shall not be confronted with that situation, and Government will give early consideration to the second and the final report of the and accept Santhanam Committee, and implement all the vital recommendations aimed at eliminating corruption, which are contained in that report.

Mr. Speaker: Now. Shri Sivamurthi Swamy.

Demands for

Grants (General)

श्री हकम चन्द कछवाय : ग्रध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। इस समय हाउस में कोरम नहीं है। दूसरे हाउस के अन्दर क्या सदस्यों को सोने की आज्ञा है ? सदस्य जब कि हाउस चल रहा है, सो रहे हैं।

ग्रध्यक्ष महोदय : कौन सा रहा है?

श्री हकम चन्द कछवाय : उधर सो रहे हैं ।

Shri S. M. Banerjee: He is not snoring.

Shri Sonanvane: He can sleep, but he should not disturb the House. The hon. Member is not disturbing House.

Mr. Speaker: Here, nobody can sleep. That rule applies to the House of Commons where they hold sittings during the night also. Here, we are sitting during the day only, and no hon. Member should sleep here.

Shri S. M. Banerjee: The Marshal may be sent to wake him up. think that we had a convention that Members could sleep here but snore.

Mr. Speaker: The House of Commons sits late during the night, and even there Members are not allowed to sleep.

Shri S. M. Banerjee: That may be because of the climatic conditions,

Shri Hari Vishnu Kamath: we have an air-conditioned Chamber.

Shri Muthyal Rao (Mahbubnagar): I woke up the hon, Member all right,

Shri Sivamurthi Swaniy: Now, may I start?.....

Mr. Speaker: The quorum has been challenged. Let the bell be rung. . . 15.41 hrs.

Now, there is quorum. The hon. Member can start his speech.

श्री शिवमूर्ति स्वामी (कोप्पल): श्रध्यक्ष महोदय, हाउस के सामने इस समय सप्लीमेंटरी डिमांड्स फौर ग्रान्टस पर विचार चल रहा है। डिमांड नम्बर ५६ के मातहत जो सेंट्रल विजिलेंस कमिशन बनना है उस के बारे में श्रभी हाउस के सामने चर्चा की गयी।

करप्रान को रूट ग्राउट करने के लिए विजिलेंस कमिशन के वास्ते जिन महाशय का नाम चेग्ररमैनी के लिए घोषित किया गया उस से जनता में इस कमिशन द्वारा करप्शन दूर होने के बारे में जो उम्मीदें बांधी गयी थीं वह टट गयीं। कम से कम मेरी स्टेट में तो इस बारे में ग्राम लोगों की उम्मीदें बिलकूल खत्म हो गयीं, जितनी ग्राशा**एं उ**न्होंने इस कमिशन से लगा रक्खी थीं वे सब धल में मिल गयी। मैसूर की बार असोसियेशन और श्राम जनता की तमाम उम्मीदों पर चेग्ररमैन का नाम एनाउंस होते ही पानी फिर गया। इस बडे स्रौर जिम्मेदारी में पद में लिए देश में एक बहुत इनरजटिक श्रौर ऐबव सश्पिशन वाले बड़े नेता की जरूरत थी । जिन जिन जज महाशय को इसका चेग्ररमन रक्खा गया है वह बिलकुल सुस्त जजमैंट देने वाले हैं। वह डिलेड जजमैंट देने के लिए मशहर हो गये हैं। इस के म्रलावा वह ऐबव ससपिशन वाले व्यक्ति भी नहीं हैं। ही इज नौट ऐबव ससपिशन । मैसूर हाईकोर्ट के यह जज होते थे ग्रौर उनके काम के रिकार्ड को देख सकते हैं कि किस तारीख़ को उन्होंने केसेज को हियर किया और किस तारीख़ को उन्होंने उन पर जजमैंट दिया । इस बारे में भ्राप को तसल्लीबस्त्रा जवाब नहीं मिल सकेगा। इस बारे में हम मुल्क को भ्रौर सदन को तसल्ली नहीं दिला सकेंगे। इस पद के लिए

जैसी पसंनािल्टी चाहिए थी वह उनमें नहीं है। जाहिर है कि चेग्ररमेंन की पसंनािल्टी बहुत मजबूत होनी चाहिए। जहां पसंनािल्टी मजबूत होनी चाहिए वहां काम को सम्हालने का जो गुण होना चािहए वह भी उनमें नहीं है। वह बिल्कुल एक ढीले ढाले और सुस्त ग्रादमी हैं

[Mr. SPEARER in the Chair]

श्रीर में समझता हूं कि श्रगर लेजी

श्रीर सुस्त जजों की कोई एक कान्फ्रेंस की
जाय, मीटिंग की जाय तो यह उस के सदर
बनने के काबिल हैं। इसलिए मेरा सरकार से
अनुरोध है कि जल्द से जल्द इन को बदल
कर इन के स्थान पर कोई ऐसा व्यक्ति लाना
चाहिए ताकि उसके द्वारा इस करण्डान को दूर
किया जा सके।

जहां तक इस सैंट्रल विजिलेंस किमशन के कायम करने के सिद्धान्त का सवाल है मैं उस सिद्धान्त भीर तत्व का हार्दिक स्वागत करता हूं श्रीर सरकार को इस की स्थापना के लिए बवाई देता हूं। लेकिन मुझे यह कहने की इजाजत दी जाय कि इस बारे में सरकार पूरी सावधानी श्रीर सतर्कता वर्ते ताकि यह किमशन श्रपने उद्देश्य में पूर्ण रूप से सफल हो सके वरना यह भी एक ऐंटी करण्डान डिपार्टमेंट बन जायेया।

इस के बाद मैं डिमांड नम्बर ४८ पर आता हूं। खादी किमिशन को १ करोड़ और ६० लाख रुपये की ग्रांट रिबेट्स और सबिसडी के तौर पर दी जा रही है। जहां तक खादी घारण करने का सवाल है मैं जन्म से ही खादी पहनने में विश्वास रखता हूं लेकिन इस किस्म की ग्रांट ग्रांर सबिसडी खादी किमिशन को दिया जाना मैं नहीं चाहता। खादी और ग्रामोद्योग को सैल्फ सिफिशिटेंट बनना चाहिए। महात्मा गांधी की भी यही इच्छा थी। जब तक यह उद्योग स्वालम्बी नहीं बनेगा तब तक खादी इस देश पर वास्तविक रुप में छा नहीं सकेगी। खादी उद्योग को दूसरी सहायता की जा सकती

है लेकिन इस तरीके से रिबेट और सबसिडी करप्शन को बढ़ाती है।

खादी ऐंड विलेज इंडस्ट्रीज किमशन में काफ़ी करण्यान व्याप्त है। उसके जो मेम्बर्स हैं कार्यकर्ता हैं वह बड़े वड़े नेताओं और मंत्रियों के एक तरह से रिजर्व फीरस्ट से बन गये हैं: जिस तरह से सरकारी गायों और हैं लें को खिलाने के लिए फीरस्ट रिजर्व होते हैं उसी तरीक से यह मिनिस्टरों और कांग्रेसी लीडरों के और उनके कार्यकर्ताओं के वास्ते घूसखोरी का क्षेत्र बन गये हैं। उनके लिए यह एक रिजर्व फीरस्ट के समान बन कर रह गये हैं। इस पर सरकार को तुरन्त विचार करना चाहिए और इस नुक्स को दूर करना चाहिए।

खादी जो कि कभी देश की स्वतंत्रता प्राप्ति ने संवर्षका मुख्य चिह्न होती थी स्रौर इसको धारण करना एक गौरव की बात समझी जाती थी ग्राज हालत यह पहुंच गयी है कि हम लोगों को खादी पहनते हुए शर्म श्राती है क्योंकि इस के नाम पर इतना करप्शन होता है। मुझे तो गांधी जी के वह शब्द याद आते हैं कि अगर इसी तरह से गड़बड़ी चलती रही भीर खादी की ग्राड में करप्शन चलता रहा तो वह दिन दूर नहीं है जब जनता इन खादी की गांधी टोपी पहनने वालों को ढंढ कर मारेगी। भगवान के लिए खादी से इस पाप को दूर कीजिये श्रौर मैं गांघी जी श्रौर कांग्रेस के पूराने श्रादर्शों के नाम पर श्र**पील करता** हं कि खादी के काम से इस करण्शन को फौरन दर की जिये।

उपाध्यक्ष महोदय, ग्राप बखूबी जानते हैं कि खादी भंडारों में विभिन्न प्रदेशों में कितनी गड़बड़ियां उनके हिसाब किताब ग्रीर प्रबन्ध श्रादि में हैं ग्रीर कई स्टेटों में उनके सही तौर से ग्रभी तक भी एकाउंट्स तैयार नहीं किये जा सके हैं। ख़ासतीर में मैसूर में ग्रनी तक भी एकाउंट्स तैयार नहीं हो पाये हैं। वहां पर चन्द एक रसीदें ऐसी पाई गई हैं कि खादी भंडार के मैम्बर अथवा चेश्ररमैन के कुत्ते के ऊपर पैसा खर्च किया गया है। वहां पर जो कार्यकर्ता रहते हैं वे मुख्य रूप से खादी का प्रचार आदि सही काम न कर केवल कमिशन के मैम्बरों के हाथ, पांव ही दबाते हैं।

यहीं दिल्ली के रीगल के पास के खादी भंडार के डाइरेक्टर के खिलाफ़ वहीं के छोटे कार्यकर्तात्रां ने एक मुवमेंट चलाया । उनके खिलापः यह चार्ज है कि वह डाइरैक्टर साहब रिबेट देने के मामले में बड़ी घांघलेबाजी करते हैं। वह ग्रपने खास खास लोगों को ग्राम पबलिक को जो पांच या दस परसैंट का रिबेट मिलता है उससे ज्यादा रिबेट उनको दे देते हैं। वह अपने खादिमयों को २०, २० और २५ परसैंट तक रिबेट दे देते हैं जो कि स्नाम लोगों को नहीं दिया जाता है । वह डाइरैक्टर महोदय यदि उनकी बीवी म्राकर १००, १०० रुपये की तीन रेशम की साडियां खरीदती है तो जहां भ्रौरों को नेवल ५ या दस परसेंट ही रिबेट देते हैं वहां ग्रपनी बीवी को २५ परसैंट और ५० परसैंट रिबेट दे देते हैं। यह उनके द्वारा ज्यादा रिबेट दिये जाने की रसीद बाजाब्ता हिन्दी टाइम्स के ग्रखबार में छपी है। सारे फैक्टस पबलिश हो गये हैं लेकिन फिर भी उनके खिलाफ़ इनक्वायरी कर के कोई कदम नहीं उठाया जाता है। वहां पर सरकार द्वारा कोई भी इनक्वायरी नहीं कराई गई है। होता यह है कि ऐसे कार्यकर्ताओं को जो कि डाइरैक्टर महोदय की इस तरह की गडबडी श्रीर श्रनियमतता श्रीर करप्शन ने बारे में बाहर बतलाते हैं उनको उनके द्वारा डराया श्रीर धमकाया जाता है कि तुम ढेबर भाई से मिले हो, तुम एम० पींज० से मिले हो, तुम्हारा काम ब्रीक नहीं है, तुम्हें शीघ्र ही नौकरी से निकाल दिया जायेगा। तुम कल से काम पर नहीं भ्रा सकते । बहुत से लोगों का ग्रेड भी उन्होंने कम कर दिया है। उचित यह है कि तमाम मामले की सरकार जांच कराये और वहां पर जो करप्शन चल रहा है उसको ख़त्म करे। जरूरत तो इस बात की है कि उन डाइरैक्टर को फौरन हटाया जाय और उनके खिलाफ़ कार्यवाही की जाय या उनका मामला विजिलैंस किमशन के सिपुर्द कर दिया जाय तो भी मुझे आपत्ति नहीं होगी।

यहां पर यह जो एक करोड़ और साठ लाख रुपये बतौर रिबेट और सबसिडी के दिये जा रहे हैं यह शायद ही चरखा चलाने वालों, बुनकरों और उन में काम करने वाले कर्मेंचारियों को मिलने वाले हैं। तमाम रुपया उस किमशन के मैम्बर्स पहले का खा गये हैं जिसके कि कारण यह सप्लीमैंटरी डिमांड रक्खी जा रही है। जरुरत इस बात की देखने की है कि वास्तव में यह रुपये की सहायता खादी का काम करने वाले, चरखा चलाने वाले और बुनकरों को मिले और खादी का उद्योग जल्द से जल्द स्वालम्बी बने।

इसी तरीके से मैं चाहता हूं कि जो पैसा भ्राज हैंडलूम इंडस्ट्री में लगे बुनकरों को मिलने के बजाय वहां पर हैंडलूम बोर्ड के बड़े बड़े लोग खा रहे हैं, वह चीज ख़त्म हो भ्रौर सही ढंग से वह पैसा इस्तेमाल में लाया जाय। जरूरत इस बात की थी कि खादी भ्रौर विलेज इंडस्ट्रीज के काम के बारे में विस्तार से चर्चा होती भ्रौर उसके लिए डिस्कशन के वास्ते एक दिन रक्खा जाना चाहिए था। काम्पीटीशन बढ़ने के कारण उन की हालत बहुत ख़राब हो रही है। मिलों की पालिसी इधर है भ्रौर हैंडलूम की पालिसी उधर है। दोनों की पालिसीज एक दूसरे के बिल्कुल ख़िलाफ़ होती जा रही हैं। इस लिए हैंडलूम की उन्नति की कोई उम्मीद नहीं है।

मेरे ग्रपने गांव में चर्खा संघ है। हम खुद भ्रम्बर चर्खें को चला रहे हैं। मैं उस बढ़ई को बचाई देता हूं, जिस ने भ्रम्बर चर्खा तैयार किया। वहां पर मज़दूर काम कर के एक रुपया दो आने में एक गज कपड़ा बेचते हैं, लेकिन खादी भंडार में ढाई रुपये, पोने तीन रुपये गज कपड़ा बेचा जाता है। आख़िर यह १५० परसेंट फ़ायदा क्यों लिया जाता है? वहां से जो कम्बल बुन कर आते हैं उन को ढाई सी, तीन सी परसेंट नफ़ा ले कर बेचा जाता है। आवश्यकता इस बात की है कि इस काम को नो प्राफ़िट नौ लास के बेसिस पर चलाया जाये। रिबेट को ख़त्म कर दिया जाये और जो भी पैसा सरकार देना चाहती है, वह प्राड्यूसर को मिलना चाहिए। उस को स्वयंपूर्ण और स्वावलम्बी बनाया जाये।

यहां ही दिल्ली में रीगल बिलिंडम्स में जो करप्शन फैजी हुई है, वहां के कार्यकर्तामों के संगठन से पूछ कर, पूरे फ़ैक्ट्स एंड फ़िगर्ज को देख कर भौर जल्द से जल्द उस डायरेक्टर को हटा कर उस करप्शन को समाप्त किया जाये। इस प्रकार दिल्ली के खादी कमीशन को करप्शन भौर पाप से मुक्त किया जाना चाहिए।

श्री भ्र० ना० विद्यालंकार (होशियार-पुर) : उपाध्यक्ष महोदय, मुझे पहली बात तो यह भहनी है कि बार-बार सप्लोमेंटरी डिमांडज लाते का यह जो तरीका है, वह ठीक नहीं है। एक तो बजट स्राता है सौर उसके बाद कई दफ़ा सप्लीमेंटरी डिमांड्ज म्राती हैं। हमें देखना चाहिए कि कहा ऐसा करना जरूरी है ग्रीर कहां जरूरी नहीं है। मैं समझता हं कि जिस वक्त हम मुख्य बजट पेश करते हैं, उस वक्त हम भविष्य की कुछ बातें देख सकते हैं ग्रीर एन्टि।सिपेट कर सकते हैं। जहां तक मेरा खयाल है, फ़िनांस मिनिस्टर साहब मानापलीज एन्क्वायरी कमीशन को, ग्रीर खास तौर पर फोर्थ फिनांस कमीशन की. एन्टें।सिपेट कर सकते थे । जहां तक माना-पलीज एन्क्वायरी कमीशन का सम्बन्ध है, म्रपने बजट भाषण में उन्होंने इसका जिक्र किया था । इसलिए ये दोनो डिमांड्ज तो मुख्य बजट के साथ ग्रा सकती र्थः

त्रा सकीं ? मैं समझता हूं कि हमारी तिबयत कुछ ऐसी हो गई है कि श्रगर कोई बात बजट में नहीं आई, तो सप्लीमेंटरी डिमांड्ज में श्रा जायेगी । मेरे विचार में सप्लीमेंटरी डिमांड्ज लाना तो एक श्रपवाद होना चाहिए, एक्सेप्शन होना चाहिए । वह एक श्राम रूल नहीं हो आना चाहिए ।

मझ से पहले जो साहब खादी श्रौर ग्रामोद्योग कमीशन के बारे में बोले हैं, मैं समझता हूं कि उन्होंने बातों को बहुत बढ़ा चढा कर कहा है। जो इतना बड़ा काम हो. जिस में लाखों रूपयों का कारोबार होता हो. जहां लाखों व्यक्तियों को काम दिया जा रहा हो, लाखों की खादी बिकती हो, उसमें इस प्रकार की करप्शन को बातें निकाल लेना तो कोई मुश्किल नहीं है। मेरा खुयाल है कि जो बक्ता महोदय ग्रभो बोल रहे थे, ग्रगर वह कहीं की भी जिम्मेदारी लें श्रीर उस से छोटा, मामुली बिजिनेस शुरू करें, तो उस में भी ये बातें स्रा जायेंगी । उन्होंने एक ऐसा नक्शा बनाने की कोशिश की कि जैसे कि खादी कमीशन में सब करप्शन ही करप्शन है, भीर कुछ नहीं है-वहां पर सिर्फ़ बेईमानी ही बेईमानी है, श्रौर कुछ नहीं है।

मैं उन के इस विचार से सहमत नहीं हूं और मैं मानता हूं कि जो एक काम बहुत अच्छी तरह से हो रहा है, जिस में इतने लोगों को काम मिलता है, जिसके द्वारा देश के लघु उद्योगों की इतनी तरक्की हो रही है, उस काम को बदनाम करना और उसके बारे में जनता में यह भ्रम पैदा करना कि उस में सब काम निकम्मा हो रहा है और उसमें बेईमानी ही बेईमानी है, इस तरह का जैनरलाइजेशन करना एक जिम्मेदार पालियामेंट के मेम्बर को शोभा नहीं देता है। समय कम है, नहीं तो मैं उनकी एक एक बात का जवाब दे सकता हूं। यह हो सकता है कि एक दो या दो चार ऐसे केस हों—ऐसे केस बूंढना मृश्कल नहीं है—

लेकिन ग्रगर हम ड्रेन इंस्पेक्टर बन आयें ग्रीर गन्दी नालियों को तलाश करना शुरू कर दें, तो सब जगह गन्दगी ही तो मिल जायेंगी। मैं समझता हूं कि उनका भाषण इसी स्पिरिट में था ग्रीर उन्होंने चुन चुन कर निकम्मी ग्रीर गन्दी बातों को चुग चुन कर उठाया है ग्रीर यहां पर लाने ग्रीर इस प्रकार खादी कभीशन को बदनाम करने की कोशिश को।

इस हाउस के सामने उन्होंने जो नवण? खींन ने की कोशिश की है, कम से कम जनता के रूप्मने ऐसा नवशा नहीं है। हम जानते हैं कि जहां जहां जो कमजोरियां हैं, खादी कमीशन उन को दूर कर रहा है और उस में काफ़ी तरक्की हो रही है। विशेष रूप से श्री ढेंबर, जो उस के काम को चला रहे हैं, जहां जहां कमजोरियां नजर श्राती हैं, उन को दूर करने की कोशिश कर रहे हैं और मैं समझता हूं कि हमें उस में पूरी सहायता देनी चाहिए।

जहां तक मानापलीज एन्क्वायरी कमीम न का सम्बन्ध है, मैं मानता हूं कि इस कमीशन की दरग्रस्ल ग्रावश्यकता नहीं थी। देश में जो कुळ मानापलीज बन गई हैं, जो कुछ कन्सेन्ट्रेशन माफ़ वैल्य हो रहा है, उसके सम्बन्ध में सव ग्रदादो-जुमार, सब फ़िगर्ज, सब इत्तिलः मौजद हैं। इस कमीशन की रिपोर्ट आने में करीबन दो साल लग जायेंगे। मैं श्रभी तक यह नहीं समझ सका कि उसके बाद गवर्नमेंट क्या करने वाली है। महलनवीस कमेटी की रिपोर्ट में कहा गया है कि कन्सेन्टेशन आफ़ वैल्य है। तो ग्रागे हम क्या करना चाहते हैं? भौर क्या दो साल तक हम कोई ऐसी कार्यवाही नहों करेंगे जिस से कन्सेन्ट्रेशन ब्राफ़ वैल्यू रुक सके ? मैं समझता हं कि गवर्नमेंट को उस सम्बन्ध में सभी से काम करना चाहिए। हम ने कोई इंडिकेशन नहीं दिया है कि जो रिपोर्ट पहले हमारे सामने आई, हम उसके आधार पर क्या करना चाहते हैं।

यह मामला बहुत ही बड़ा और अहम मामला है। लेकिन हम ने यह कह कर एक तरह से छट्टी पा ली कि हमने मानापलीज एन्क्वायरी कमीशन बिठा दिया है और हम उसकी रिपोर्ट का इन्तजार कर रहे हैं। यह तरीका हमें बहुत पसन्द नहीं है। सरकार मानापलीज एन्क्वायरी कमीशन बनाये, लेकिन मैं चाहता हूं कि उसके साथ ही वित्त मंत्री इस हाउस को इस बात का कुछ इन्डीकेशन दें कि जो टेंडेंसी देश में जाहिर हुई है, जिसकी वजह से खुद उन को यह कमीशन बटाने की जरूरत महसूस हुई है, उस को रोकने के लिए वह फ़ौरन क्या कार्यवाही करेंगे। मेरा विचार है कि कुछ न कुछ कार्यवाही हमें फ़ौरन करनी चाहिए।

जब हम इन तीनों कमीशनों के एड-मिनिस्टेटिव ढांचे को देखते हैं, तो हम महसूस करते हैं कि उन में जो ग्रादमी मकर्रर किये जाते हैं. उन में फ़ील्ड में काम करने वाले. एक्टग्रली उस काम को करने वाले कम होते हैं और सकेटरी, ज्वायंट सकेटरी, स्टैनोग्राफर वग़ैरह का पैराफ़रनेलिया बहत ज्यादा हो जाता है। पहले ऐनेक्शर में दिया गया है कि ६ स्रादमी रिसर्च स्राफ़िसर हैं स्रौर बाकी ज्वायंट सेन्नेटरी, डिव्टी सन्नेटरी, एसिस्टेंट, स्टैनोग्राफ़र वग़ैरह पच्चीस ग्रादिमयों का पैराफ़रनेलिया है। काम करने वाले स्रादमी सिर्फ़ ६ हैं। इसी तरह मानापलीज एन्क्वायरी कमीशन में १३ ग्रादमी तो रिसर्च करने वाले हैं और बाकी ३५ के करीब ग्रादिमयों का पैरा-फ़रनेलिया है। इस तरह के एडमिनिस्ट्रेशन में हमें कुछ परिवर्तन करना चाहिए, ताकि असल में काम करने वालों और फील्ड वर्कर्ज की तादाद ज्यादा हो और सैकेटरीज, ज्वायंट सैकेटरीज वगरह ग्राफ़िसर क्लास की तादाद ज्यादान हो।

इसी तरह विजिलेंस कमीशन के ऐनेक्शर में भी चार तो कमिश्नर फ़ार डिपार्टमेंटल एन्क्वायरीज हैं स्रोर बाकी लम्बा-चौड़ा पैराफ़रनेलिया है। उस में काफ़ी खर्चा होता है। मैं समझता हूं कि एडिमिनिस्ट्रेशन के इस ढंग को हमें कुछ बदलने की कोशिश करनी चाहिए।

धन्यवाद ।

Dr. Melkote (Hyderabad): I do not desire to take much of the time of the House except to say a few words on what has been said about khadi, since I happen to be a Member of the Board for the past one year.

Much of what has been said in the House is regarding the past, about which it is difficut for me to reply. It am not here to reply to these charges but to enlighten the House to what I know. For what I know the Commission is aware of much of these things and has set up special committees to investigate into all these matters in every State.

16.00 hrs

Shri Dhebarbhai is taking active in terest in the whole affair and he is doing his best to root out every type of irregularity and corrupt practice in the Commission. I would like to say that if there is any which, with the minimum amount of money, gives maximum employment in this country and possibly where, it is the khadi work and the cottage industries. If we want to root out unemployment the two types of industries, which can engage the maximum number of people are the ones which cater to the needs of the population with regard to food and Compared to any industry to which we dole out subsidies, here in khadi work, we spend only just a little money. Just now an hon. Member from Karnatak said that in his area people who ply ambar charkha get only two annas. I do not know if he is correct. The Khadi Commission deals with two spheres of activities. There are a number of associations which are carrying on this work independently on

[Shri Melkote]

a no-profit basis to which aid is given by the Commission and there are a few centres which are run by the Commission itself. In many of these Sansthas excellent work is going on. I myself started one in 1945 with Rs. 5,000 and we are able to give employment to about 150 educated people and in the rural sector provide employment to 7,000 people. I do not know which other industry with a meagre capital like this could give employment to this extent. the year 1953-54 when khadi were going down and a number centres were closed down, women and children came to doors and said: "The one anna or two annas which you give us supplements our income in the village sector. Who are giving us even this much help in this country? Even the Government would not be capable of giving one extra pie free to every individual every day in the country."

We are now giving our workers a living wage at the rate of one rupee a day, whereas the private unauthorised people who run this industry simply exploit the workers and they do not give the workers a living wage. That is why they are able to sell at cheap rates. The Khadi Commission pays th workers at adequately a living wage and that is why the cost is more. This is something which many people do not care to understand.

The charges levelled against Delhi Bhandar and at several other places are, as far as I know, under investigation and I am sure suitable action will be taken in the matter. The charge that the Khadi Board is negligent of its work and therefore money should not be given to them has no substance because from crores worth of production in 48, it has now gone up to 20 crores of production. And this it has been able to do with a meagre sum of money. There is no industry in this country to which Government has not given subsidies over crores of rupees. Khadi

industry gives maximum employment with its meagre resources. that because of some irregularities here and there the Khadi Commission would be wound up is a poor compliment to all the work Dhebarbhai has done in this connection.

Demands for

Grants (General)

श्री यशपाल सिंह (कराना) : उपाध्यक्ष महोदय, सप्लीमेंटरी डिमांडज हर साल ली जाती हैं। इस साल भी इनको हमारे साभने रखा गया है। इस पर मझे कोई एतराज नहीं है। लेकिन मैं समझता हूं कि काम तरीके सं किया जाये ते। लाखों रुपया बच सकता है।

फाइनेंस कमीशन छ। पन मनर्रर किया है। मैं समझता हं कि उसको एक काम जो मैं बतलाने जा रहा हूं यह भी सौंपा जाना चाहिये । जहां जहां सेल्स टैक्स ग्रीर डयटी टैक्स देना पडता है, वहां वहां एक ही टैक्स ग्रगर देना पडे तो ज्यादा ग्रच्छा होगा। मैं चाहता हं कि फाइनेंस कमीशन इस पर भी विचार करे। इससं डबल मार होती है पब्लिक पर। डयटी ग्राप बढा लीजिये, सैल्स टैक्स उस में से ही ले लीजियेगा, इस में किसी को कोई एतराज नहीं हो सकता है। मैं समझ ाहं कि सरकार का यह भी काम है कि वह स्टेट गवर्नमेंट्स को गारेंटी दे कि उनको किसी तरह संभी कोई घाटा नहीं रहेगा। डबल टैक्स देने से होता यह है कि एक तो समय बरबाद होता है, दूसरे पब्लिक बेईमानी सीखतो है, गलत हिसाब देती है। जब एक चीज तैयार होती है उस पर एक ही बार टैक्स लिया जाना चाहिये, सात सात और ब्राठ ग्राठ बार जब उस पर टैक्स लिया जाता है तो जनता की जो ईमानदारी है उस में गिरावट ग्राती है ग्रीर इंस्पैक्टर्ज़ को खब खलखेलने का मौका मिलता है। फाइनेंस कमीशन के जिम्मे यह काम भी लगाया जाना चाहिये कि टैक्सों की अलग अलग भरमार न रहे, एक ही बार में टैक्स की वंसूल किय जाये।

खादी कमीशन के लिए मझे कुछ नहीं कहना है। उस में अगर पलते होंगे तो भले

ब्रादमी ही पलते होंगे, वे ही पलते होंगे जिन्होंने गांधी जो के साथ काम किया, देश की खातिर जेलें काटीं, मुसीबतें उठाईं। जैसे भी वे ग्रादमी हैं बुरे भले हैं, मुझे कुछ नहीं कहना है। लेकिन ये जो नये नये कमीशन पैदा हो रहे हैं, इनसे क्या लाभ होता है देश को इसको देखा जाना चाहिये। हमारे नन्दा जी ने यह प्रतिज्ञा की है कि वह दो साल के अन्दर क्र प्शन का उन्मुलन कर देंगे, उसको खत्म कर देंगे। परम पिता परमेश्वर उनकी इस इच्छाको पूर्णकरे। लेकिन ग्रभी तक ऐसे कोई ग्रासार नज़र नहीं ग्राते हैं कि कूरप्शन दूर हो सकेगी। इसको दूर करने का एक ही तरीका है कि लोगों को मारेल एजुकेशन दी जाती, सख्ती के साथ इस प्रकार की प्रवत्तियों को दबाया जाता, जो लंग लाखों करोडों रुपये का क्रप्शन करते हैं, उनको चादनी चौक में खड़े करके गोली से उड़ा दिया जाता स्रीर जो गरीब ग्रादमी हैं, जो रिश्वत लेते हैं, उनकी तनस्वाहें बढ़ाई जातीं। इन में से कोई भी काम नहीं किया जाता है। ग्राप ग्राज कैसे कह सकते हैं कि कूरप्शन बन्द हो सकती है। मैं ग्राप को बतलाना चाहता हं कि ग्राज भी उत्तर प्रदेश में नब्बे हजार सं ग्रधिक पूलिस के चौकीदार ऐसे हैं जिन को पांच रुपये माहवार तनख्वाह मिलती है। अशरफुल मखुलुकात को ब्राज भी पांच रुपये माहवार में खरीदा जाता है। क्या वह पांच रूपये ले कर ईमानदार रह सकता है ? इस पर ग्रापको गम्भीरता से विचार करना होगा।

मैं यह भी कहना चाहता हूं कि विजिलेंस किमश्नर की नियुक्ति होंगज होंगज भी गवनेंमेंट के हाथों में नहीं रही चाहिये। वह सुप्रीम कोर्ट के हाथ में होनी चाहिये। वही तय करे कि कौन ग्रादमी विजिलेंस किमश्नर नियुक्त हो। सरकार तरह तरह के लोगों को प्रलोभन देती है। इसका नतीजा यह होता है कि जो सरकार का पिट्टू होता है वह ही उस जगह पर लग जाता है। सरकार मनमाने काम करती है। कुरण्यान को दूर करने के लिए भारत की विचार धारा को ग्राप को बदलना पड़ेगा, यहां को एजुकेशन को बदलना पड़ेगा, रहन सहन को बदलना पड़ेगा, ग्राचार विचार को बदलना पड़ेगा, ग्रामूलचूल परिवर्तन लाने होंगे। तब जा कर कुरप्शन दूर हो सकती है।

एक सब से बड़ी सलाह मैं सरकार को देना चाहता हं। विजिलेंस कमिश्नर श्राप किसी रिटायर्ड भ्रादमी को न लगायें। इससे कई नुकसान होते हैं । एक नुकसान तो यह होता है कि जो फ़ैश हैंड होता है, यूनि-वर्सिटी से निकल कर ग्राता है वह बेकार पड़ा रहता है, जते चाटता फिरता है ग्रौर जिसने जिन्दगी भर रुपया कमा लिया होता है वही अधिष्ठाता बन जाता है, इंचार्ज बन जाता है। इस वास्ते जिसको कमिश्नर बनाया जाये वह फैश जो निकला हो उसको बनाया जाये, जिसका नालेज फैश हो, उसको बनाया जाये, जो सेवा करना चाहता हो, उसको बनाया जाये। गांधी जी की एज में जो पैदा हुम्रा है, दासता ने युग में जो पैदा हुम्रा है,जो पुराना म्रादमी है, उसको न बनाया जाये । इससे नये ग्रादमी का जो चांस है वह मारा जाता है। कुरप्शन को दूर करने के लिए लोगों को मारल ऐजकेशन देनी होगी, धार्मिक शिक्षा देनी दीनियात की तालीम देनी होगी और इस सब के साथ साथ सख्ती से उन लोगों को दबाना होगा जो लाखों करोड़ों रुपया कमाई कर रहे हैं, उनके खातों का हिसाब लेना होगा, बागात का हिसाब लेना होगा, जमीनों का हिसाब लेना होगा । मैं जानना चाहता हूं कि कितनों का भ्रापने भ्रब तक हिसाब लिया है ? मैं नहीं समझता कि किसी से ग्रापने हिसाब लिया है। जब तक हिसाब नहीं लिया जाता है, कुरण्शन दूर नहीं हो सकती है।

दन डिमांड्ज पर मुझे कोई ऐतराज नहीं है। जो भ्राप मांग रहे हैं, हम देंगे। लेकिन रुपया बेकार नहीं जाना चाहिये। मैं यह भी चाहता हं कि जो छोटे कर्मचारी

श्री यशपाल सिंही

हैं ग्रौर जिनको कम तनख्वाहें मिलती हैं उनके ग्राप वेतन बढायें, उनके ग्रेड बढायें भौर जो बड़ी तनख्वाहों वाले हैं उनकी तनख्वाहों को कम करें, उनके ग्रेडज को कम करें। जो मजदूर तबका है, उसको उठाया जाए। जब ऐसा होगा तभी कुरप्शन दूर हो सकेमी

Shri V. B. Gandhi (Bombay Central South): Sir, the supplementary demands that appear here involve an additional expenditure of Rs. 3:11 crores. Out of these Rs. 3 11 crores, Rs. 1.76 crores relate to the expenditure to be incurred in connection - with the four Commissions that are mentioned in the booklet, namely, the Khadi and Village Industries Commission, the Fourth Finance mission, the Monopolies Inquiry Commission and the Central Vigilance Commission. A sum of Rs. 1.6 crores are required to be given to Khadi and Village Industries Commission as grants. Today we have heard rather irresponsible remarks from certain members of the Opposition about the work that is done by the Khadi and Village Industries Commission. Those of us who know something more about the fine work that this Commission has been doing over a number of years know better. As a matter of fact, we have always felt that the administration of the Khadi and Village Commission has been a kind of model of efficiency and economy and we also know that some of the finest men in the country have given their devoted service over a number years to the work of khadi propagation. We know that Mr. Vaikunt Lal Mehta was responsible for administration for a long number of and today we have Shri Dhebarbhai in charge of this ponsible work.

It would be rather not fair to talk in very general terms about particular events and blame the entire Actually what haporganisation. pened was that the Khadi and Village Industries Commission had asked for a sum of Rs. 18:04 crores for the year 1963-64. But in the budget, provision was made only for Rs. 13:50 crores, i.e., less by Rs. 4.50 crores. Even in revised estimates, not much justice was done to the demand the Khadi and Village Industries Commission. Therefore, the inevitable result followed and now we are here faced with a demand for Rs. 1:82 crores. I am quite sure that the House will grant this demand,

Demands for

Grants (General)

Just a word about the Finance Commission. These Finance Commissions are a quinquennial affair and they are mandatory under article 280 of the Constitution. The new Commission is the Fourth Finance Commission and has already been appointed. This appointment has been made to coincide with the work of the Planning Commission on the Five Year Plan. This has fourth been done as a result of the recommendation of the second Finance Commission and by curtailing the period of the third Commission from 5 to 4 years. This is a great thing which is going to be of very great value, because the report of the Fourth Finance Commission will be available to the Planning Commission fore the Fourth Plan actually takes shape and is finalised. Also, report will be available to Finance Ministry in time for preparation of the budget for 1966-67.

I need not elaborate the point about the Monopolies Inquiry Commission. We all welcome it and we have all been preparing for it. As a matter of fact we all know that in this country, the whole trend of our economic policies is towards diminishing the concentration of economic power in private hands and also making the monopolistic practices more difficult.

Finally just one word about the Central Vigilance Commission, That is a very fine body and we like its constitution very much. It has been very well devised and it is going to be a

very effective commission. It is going to be apointed by the President and it is going to be an independent Commission. It is not going to be answerable to any Ministry in particular. The terms of office will be similar to those of the UPSC. What is more important, the annual reports of this Commission are going to be placed on the Table of both Houses.

Finally, I do not belong to those who have made it a fashion to berate our services wholesale. I think our services are as good as they come. They do not come any better. favourably services compare merit, in incorruptibility and integrity with services in anv country. Still, we are going to have this new Central Vigilance Commission which is going to be appointed and provision is being made for a grant for it. We welcome it.

Mr. Deputy-Speaker: The hon. Minister.

would request you to give us some more time to speak. We are granting Rs. 3 crores. Government does not come to realise so many points which we want to stress.

Mr. Deputy-Speaker: I have already called the Minister. We have exceeded the time allotted for this.

Minister of Industry The (Shri Kanungo): I am concerned with one item, which relates to the subsidy granted for Ghani oil. The background of this unexpected expenditure was that in the budget of 1963-64, the excise duty on vegetable oil produced in mills, which was at the rate of 20 nP at that time, was abolished. At that time this 20 nP was given as protection for the ghani oil which was being produced by the oilmen all over the country. While the Finance Bill was being discussed on the 26th April 1963 the then Finance Minister had given an undertaking that he will see to it that protection in other forms would be made available to the oilmen who produce oil by ghani. As a result of it, after a good deal of discussion between the

Commission and the government, an amount of 6 nP as subsidy was provided for. That is how this has arisen. This is an unforeseen circumstance and, therefore, we had to come in the form of supplementary demands. Because Members of Parliament demanded that protection has to be given it was given and as a result of it this extra expenditure was incurred.

Regarding the general charges of mismanagement. I suppose it is not relevant to this item here but I would very humbly submit that to paint a picture of mismanagement is entirely wrong. The annual report of the Khadi Commission is placed before both Houses of Parliament. sionally it is discussed. At the time of the budget it is discussed. During the last budget I had the privilege of replying when several charges of mismanagement and accounting were made in the debate. I do not want to go over the same ground. I am sorry that at least one hon. Member painted a lurid picture where he brought in bulls and bullocks and that sort of thing. I am afraid there is no reserve forest any more for the privileged cattle, but there are certainly wild cows and wild cattle roaming about from which both human beings and cattle require protection.

The point that the hon. made about mismanagement has been made here earlier and it has been answered. Every year the reports will be discussed and that will be the proper time to refer to all these things. When business is done on a large scale and vouchers are issued in thousands, there may be some slips somewhere. But I would very humbly submit that since the new Chairman has come to the Khadi Commission, the accounting has been largely corrected and the arrears, which are mostly book arrears, have been accounted for. I do not say the management is perfect, but it is much better than what it was before.

Shri S. M. Banerjee: So you admit that there was mismanagement and

after Dhebarbhai was put in charge of the Commission things are improving.

Shri Kanungo: I would not say that. In the nature of operations of the Commission, there might be slips somewhere, there might be trips somewhere but, by and large, considering the size of the operations, the area of the operations, the number of people involved, the projects involved, I think the Commission could be complimented upon running the institution as it has done.

As far as the demand is concerned, I think there is every justification for passing it.

The Minister of Finance (Shri T. T. Krishnamachari): Sir, the hon. Member, Shri Kamath is not here. He raised many points, some of them technical. I am afraid on the technical points he is not right. He spoke about the drafting defects in the supplementary demands. Reference was made to the use of 'grants' at certain places and of 'appropriations' at other places as drafting defects. The former term, namely 'grant' is used for voted expenditure and the for latter charged expenditure. Therefore, different nomenclature is used for different types of expenditure, which is in conformity with the provisions of article 113(2) of the Constitution

He also voiced a very big point, namely, that in the Finance Commission there is no Secretary, only an officer of the status of Joint Secretary to do the work of Secretary. In fact, one of the members of the Commission is a member Secretary. There again his charge is not true.

I had to protest against certain charges, or certain other matters, which he related on the appointment of the Chairman of the Vigilance Commission. This matter was referred to before, namely, that he is not a suitable person because of certain

arrears left by him as Chief Justice of the Mysore High Court. I would like to re-state that the position as we understood it, was that while he was the Chief Justice of the Mysore High Court and had heard certain cases, he was suddenly asked to be the Governor for a period of time during which he could not dispose of those partly-heard cases. After return to his original charge, he did not stay there long because he had to retire. He has not asked for an extension so that he could dispose of the arrears. While that is the position, a few hon. Members of this House consider him unfit to be the Chairman of the Vigilance Commission. Another hon. Member said that he is not high-powered enough for that post. I am afraid in the matter of judging whether a particular person is suitable for a particular post, it happens to be the responsibility of the government. May be, hon. Members may have different ideas but so long as the Government are here, they have to take the responsibility of choosing men and. I believe, they choose men with great care. I have no doubt in my mind that my colleague when he requested him, the present Chairman of the Vigilance Commission, to accept the post, he had done so with the full realisation of the fact that he was a person of high integrity, eminent judicial stature and worthy of an experiment that we are now thinking in the field of putting down malpractices in administration.

A question was raised by the hon. Member, Shri Banerjee, who always returns to his charge.....

Shri S. M. Banerjee: Please do not take it that I am imputing motives. Please do not misunderstand.

Shri T. T. Krishnamachari: When I said 'charge' I meant coming to the original statement; I did not impute any mala fide or even the technical sense of the word 'charge', charging another person; not so; charging means charging at a particular thing;

more or less a semi-military term. I hope my hon friend would not think amiss when I say that the hon. Member is militarily inclined when he returned to the charge of the Monopoly Commission and the Mahala.... I could not pronounce it correctly.

Shri S. M. Benerjee: Do not forget the name even.

Shri T. T. Krishnamachari: Well, I cannot pronounce it-the Mahalanobis Committee. One has nothing to do with the other. That report is not complete. One part has come and it is being examined. And if any action is to be taken directly on the suggestions of the Commission, may be. Government might do it. After that, they will place it before the Monopoly Commission. I have indicated it very clearly not only in my budget speech but subsequently thereafter the Monopolies Commission. amongst other things, is going to draft the law. There is no law today on monopoly. We can take no action under any existing law in regard to any monopolies. whether they are good or bad, whether they should be put down or not because they have a favourable or unfavourable impact on the economy. The Commission would certainly give us a draft law so that it may be operated; the recommendations of the Committee could be immediately put into operation and in the process, no doubt, they will go on continuously investigating into the state of monopoly. That is our appreciation of the position. Therefore, in our view the Monopoly Commission is necessary. Of course, the House can reject the demand in which case there will be no Monopoly Commission, but we have come before the House to support a proposition that we have put before the House and explained very carefully in regard to bringing into being a Monopoly Commission whose work will be multi sided-one will be to draft a law and another will be to have a precise definition of what is a monopoly which has to be treated in one way, what should be treated in another

way, what should be completely put in, what should be modified and so on, because in the state of growth of this country it is not possible completely to abolish institutions and we cannot bring particular firms or companies or corporate bodies to a standstill. I would say that even in the case of another law, tax law, the new Estate Duty that has been brought up, we have to devise methods by which if an estate owns a particular company we should make arrangements with. the company that the assets of the company should not be sold in thisway so that some profiteer buys it and that the benefits ensuing primarily to the State and also to the parties concerned are not unďulv affected. Even so in the case of monopolies. there would be different methods to be adopted in regard to types of monopolies and that will be the duty of the Commission. The Commission would give us a law which we would enact. We can make any decision of the Commission mandatory. which is to be carried out by the people who administer the laws of the land.

My hon. friend, Shri Vidyalankar, supported the appointment Monopolies Commission. but at the same time he questioned the validity of the supplementary demand. hon, friend will realise that this is a provision which has been made in the Constitution itself. One trouble with the Ministers is that they cannot foresee exactly. I do not know if in future there will be Ministers who will be having X-ray eyes and astrological faculties so that they can see what is going to happen a year ahead and provide for it in the Budget. Changes occur. Sometimes even the revised estimate does not come early enough. So, the supplementary demand is part of the existence of the parliamentary system of control over expenditure. So we cannot give it up. New services come in. If you say 'put off the beginning of a new service until the new year when you can bring it into existence along withthe budget', I am afraid the Govern-ment administration will suffer.

[Shri T. T. Krishnamachari]

I might also tell the hon, members that at any rate I felt when I was sitting on the other side of the House that supplementary demand brings in more concentrated attack on Government than the general demands because they put the whole thing there and many things are not noticed. If many of the measures were not in the Budget I am sure I would have had a lot more difficulty in carrying them through in the House because there would be more speeches, more criticisms and more points to answer. So, it is not always advantageous to Members of Parliament -that these should be clubbed in together with the result that unravelling of them becomes rather a difficult thing. Supplementary demand does bring the Government on the carpet much more precisely and exposes it. My hon, friend had to explain more lucidly now than he had to do at the time of the Budget with regard to the Khadi Commission. I think supplementary demand is not an unmixed evil.

Some hon, members made references which are not germane to the demand. Some mention was made about roads. The Explanatory Memorandom clearly explains why this had to come up before the House. The hon. member who is not here now questioned the appropriateness of having arbitration. Of course, if we don't have arbitration, we have to go to court. If we have to go to court, it means years. I think the appropriation in the matter of this arbitration for which we want the sanction and which is charged is imperative. We have to sanction it. The amounts involved are not very great. I do not agree with the hon. member who questioned about the motivations of the arbitrators. I think, by and large, they try to be fair. Even though we lose money we lose it cheerfully, and not in the manner of a litigant. When a litigant losses a case, he says his lawyers did not put up his case well. When somebody says, no, the lawyer did his best, he says the Judge is a fool. When it is pointed out to him that the Judge is a wise man, the third thing he says is he is corrupt. So we cannot take this attitude. Arbitrators by and large do well. Anyway, without the costly proceedings of a court, we can settle cases by arbitration . . .

Dr. M. S. Aney (Nagpur): Less costly and less risky.

shri T. T. Krishnamachari: Less costly and always not unfair because the parties who are always not unfair get a satisfaction. I think I have answered the points raised by hon. members, which are relevant to this particular demand.

Mr. Deputy Speaker: I shall now put Shri Bade's cut motion.

The cut motion was put and negatived.

Mr. Deputy Speaker: The question is:

"That the respective Supplementary sums not exceeding the amounts shown in the third order column of the paper granted to the President be to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of the demands entered in following the second column thereof-

Demands Nos. 31, 56, 58, 85 and 145. (1).

The motion was adopted.

16.37 hrs.

†APPROPRIATION (No. 4) BILL, 1964

The Minister of Finance (Shri T. T. Krishnamachari): Mr. Deputy Speaker, Sir. I beg to move for leave to introduce a Bill to authorise payment and appropriation of